

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
IB-62/ND/2023

**IN THE MATTER OF:**

**M/s. T. G. Buildocn Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. IREO Hospitality Company Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 14.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor :Mr. Saurabh Kalia and Mr.**  
**Siddharth Tandon, Advs.**

**ORDER**

Heard the submissions made by Ld. Counsel for the Petitioner as well as Mr. Saurabh Kalia, Ld. Advocate for the Respondent. It is stated by Ld. Counsel appearing for both the parties that the matter has been settled and Petitioner will be filing an application seeking withdrawal of the main matter within week. List the matter on **11.04.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**